

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2584
ANSWERED ON:09.12.2011
DTAA WITH MAURITIUS
Singh Alias Pappu Singh Shri Uday

Will the Minister of FINANCE be pleased to state:

- (a) the details of pros and cons of signing the Double Taxation Avoidance Agreement (DTAA) with Mauritius;
- (b) whether the Government has decided not to sign the DTAA with Mauritius;
- (c) if so, the reasons therefor; and
- (d) the details of percentage of Foreign Direct Investment flowing from Mauritius during the current year?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) The DTAC (Double Taxation Avoidance Convention) between India and Mauritius was signed in.1982
- (b) & (c) Not applicable as Government of India has already signed the DTAC.
- (d) 33.74% of the Foreign Direct Investment has flown in from Mauritius during April -September 2011.